

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 25574/2025

[Arising out of impugned final judgment and order dated 07-03-2017 in CRLA No. 514/1989 passed by the High Court of Judicature at Allahabad]

TRIBHUVAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 252755/2025 - CONDONATION OF DELAY IN FILING

IA No. 252756/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

Date : 14-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Mr. Kunal Verma, AOR
Mrs. Yugandhara Pawar Jha, Adv.
Ms. Yasha Goyal, Adv.
Ms. Swati Mishra, Adv.
Mr. Rishabh Kanojia, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in refiling is condoned.
2. Issue notice on the application of condonation of delay as well as on the Special Leave Petition, returnable in six weeks.
3. In the meanwhile, record of the courts below be also called for.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(CHETNA BALOONI)
COURT MASTER (NSH)